

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 261/MP/2021

Subject: Petition under Section 79(1)(b) for approval of the Supplementary Agreements/Amendments to PPAs on account of rationalization of coal linkage

Petitioner: Jhabua Power Limited

Respondents: MPPCL & ors

Date of Hearing: **22.2.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Ms. Swapna Seshadri, Advocate, JPL
Shri Anand K. Ganesan, Advocate, JPL
Ms. Harsha Manav, Advocate, JPL

Record of Proceedings

The case was called out for virtual hearing.

2. During the hearing 'on admission', the learned counsel for the Petitioner submitted that the Petitioner is selling power to the Respondent MPPMCL (holding company), the Respondent KSEBL (distribution licensee) through various long-term PPAs and to the Respondent WBSEDCL by medium-term PSA, through PTC (Power Trading Corporation Ltd.) and, therefore, it falls within the jurisdiction of this Commission in terms of Section 79(1)(b) of the Electricity Act, 2003. She also submitted that in terms of the methodology for coal linkage rationalization issued by the Ministry of Coal vide letter dated 15.5.2018, the savings in cost is to be passed on to the distribution companies, through supplementary agreements, which are required to be approved by this Commission. The learned counsel further submitted that all the Respondents herein have agreed to the coal rationalization proposed by the Petitioner in terms of the Ministry of Coal letter dated 15.5.2018. She, therefore, prayed that the Commission may grant approval to the Supplementary Agreements/ Addendums to PPAs, to be executed by the Petitioner with each of the Respondents.

3. The Commission 'admitted' the Petition and directed to issue notice to the Respondents.

4. The Petitioner is directed to furnish the signed copy of the supplementary agreements/ addendum to the PPAs, executed by the Petitioner with the Respondents herein, with respect to coal rationalization, on or before 23.3.2022.



5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/
B. Sreekumar
Joint Chief (Law)

